

text-books and teachers' guides in all subjects including science and technology for all levels of school education. A Central Science Workshop has also been established for producing *proto-types* of science laboratory equipment at low cost.

The Education Commission has made several recommendations on the subject which are now under examination.

#### **Espionage Case**

\*46. **Shri Yashpal Singh:**  
**Shri S. M. Banerjee:**  
**Shri Daji:**

Will the Minister of Home Affairs be pleased to refer to the statement made on the 6th September, 1966 and state:

(a) whether investigation into the conduct of the Officer who gave wrong information in the case of Pakistani spies has since been completed; and

(b) if so, the outcome thereof?

The Minister of Home Affairs (Shri Nanda): (a) and (b). The matter is still under inquiry.

#### **Discontent among Government Servants**

\*47. **Shri Harish Chandra Mathur:**  
Will the Minister of Home Affairs be pleased to state:

(a) whether Government have made any analysis and assessment of the recent discontent and indiscipline in Government services;

(b) what are Government's conclusions in the matter; and

(c) the steps proposed to be taken to improve the situation?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). Government have kept the situation under observation. Agitations have been largely on account of inadequacy of dearness allowance. Government have recently appointed a Commis-

sion of Inquiry under the chairmanship of former Chief Justice, Shri P. B. Gajendragadkar, to inquire into all aspects of neutralisation for increase in cost of living. The Commission has already made its recommendations for past neutralisation and for neutralisation at the average cost of living index of 175 points. These recommendations have been accepted in toto by Government and decisions announced. The Commission will also go into the principles that should govern the grant of dearness allowance to Central Government employees in future having regard among other relevant factors to the repercussions on the finances of State Govts., public sector undertakings, local bodies, etc. It is hoped that when the Commission's report is received, it will be possible to solve this main problem of Government employees on a satisfactory basis.

With a view to having an institutional arrangement for full and frank discussions between Government as an employer on the one hand and representatives of the employees on the other in matters of common concern for discussion of legitimate grievances of employees and with the object, further, of increasing the efficiency of public service, a scheme for joint consultative machinery and compulsory arbitration for Central Government employees has been inaugurated on 28th October 1966.

In a declaration of joint intent subscribed to both by Government and by employees' organisations participating in the scheme, it has been agreed that the employees' organisation will give a fair trial to the scheme for a minimum period of five years and that during this period of trial, all disputes shall be resolved through the machinery of joint consultation and compulsory arbitration. Government expect, therefore, that there will be no need for employees' organisations to adopt an agitational approach to their problems in future.